

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

M.A.No.192 of 2017

in

Appeal Diary No.519 of 2017 (SZ)

Applicant(s)

Respondent(s)

The Conservation Action Trust,
5, Sahakar Bhavan, 1st Floor,
LBS Road, Narayan Nagar,
Ghatkoper (W), Mumbai,
Rep. by its Executive Trustee,
Mr.Debi Goenka

Vs The Union of India,
Ministry of Environment, Forests
& Climate Change,
through its Secretary, Paryavaran
Bhawan, CGO Complex, Lodhi Road,
New Delhi 110003 and others

Samata, through its Executive
Director R.Ravi
Dabbanda Vill, Gandigundam PO,
Mamidilova Panchayat,
Anandapuram Mandal, Visakhapatnam

Legal Practitioners for Applicant(s)

Legal practitioners for respondent(s)

M/s.Ritwick Dutta, Saurabh Sharma
& Stanly Hebzon Singh

Mrs.Yasmeen Ali for R2
Mrs.T.Sai Krishnan for R3

Note of the Registry	Orders of the Tribunal
Item.No.6	<p>Date: 13th November, 2017</p> <p>Heard learned counsel appearing for the applicants. Issue notice to respondents.</p> <p>Mrs.Yasmeen Ali takes notice for respondent No.2, Mr.T.Sai Krishnan takes notice for respondent No.3 and waive service of notice.</p> <p>Issue notice to respondent Nos.1 and 4 by registered post with acknowledgement due and dasthi.</p> <p>Applicant to furnish copy of the application as well as</p>

Memorandum of Appeal with annexures to the respective learned counsel appearing for respondent Nos.2 and 3 within two days.

Respondent Nos.2 & 3 to file their reply within two weeks with advance copy to the applicant who is at liberty to file rejoinder, if any, within a week thereafter.

List the matter on 15.12.2017.

....., JM
(Justice M.S.Nambiar)

.....EM
(Shri P.S. Rao)

